

[Shri K. C. Pant]

- (ii) G. S. R. 631 published in Gazette of India dated the 29th March, 1968. [Placed in Library, see No. LT-851/68].
- (iii) G. S. R. 632 published in Gazette of India dated the 1st April, 1968. [Placed in Library, see No. LT-852/68].
- (iv) G. S. R. 686 published in Gazette of India dated the 4th, April, 1968. [Placed in Library, see No. LT-853/68].

(2) A copy of Notification No. F. 4(83)/67-Fin.(E)(1) published in Delhi Gazette dated the 1st April, 1968, containing corrigendum to Notification of even number dated the 7th March, 1968, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi. [Placed in Library, see No. LT-854/68].

SHRI HEM BARUA (Mangaldai) : Sir, before you go to the other item may I draw your attention to a very relevant and very important thing which is developing there in the parts of Eastern India, in regard to the activities of the Mizos and the Chinese help to them. These things are happening for the past three years. Sir.....

MR. SPEAKER : Shri Raghuramaiah.

Review by Government on working of Indian Drugs and Pharmaceuticals limited and annual Report

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL WELFARE (SHRI RAGHU RAMAIAH) : Sir, I beg to lay on the Table—

(1) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited, New Delhi for the year 1966-67, under sub-section (1) of section 619 A of the Companies Act, 1956.

(2) A copy of the Annual Report of the Indian Drugs and Pharmaceuticals Limited, New Delhi for the year 1966-67, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library, see No. LT-856/68].

Amendments to Second schedule to Indian Tariff Act

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH) : On behalf of Shri Mohd. Shafi Qureshi, I beg to lay on the Table a copy of Notification No. S. O. 1340 published in Gazette of India dated the 10th April, 1968, making certain amendments to the Second Schedule to the Indian Tariff Act, 1934, under sub-section (2) of section 4A of the said Act. [Placed in Library, see No. LT-855/68].

12.24 hrs.

BUSINESS OF THE HOUSE

MR. SPEAKER : Now, Mr. Inderjit Malhotra to continue his speech.

श्री कंबर लाल गुप्ता (दिल्ली सदर) : अध्यक्ष महोदय, होम मनिस्टर साहब से कहिये कि उनको इसके बारे में बयान देना चाहिये, उसकी क्या पोजीशन है ?

SHRI CHENGALRAYA NAIDU (Chittoor) : Sir, you may please extend the debate by one more hour as there are so many hon. Members who want to speak in the debate.

MR. SPEAKER : Even if it is extended by one hour, your name is 14th in the Congress list and I am sure not more than 4 or 5 members will get chance. Perhaps if we extend it by one week, you will get a chance.

SHRI CHENGALRAYA NAIDU : Sir, agriculture is a very important subject.

SHRI K. LAKKAPPA (Tumkur) : I have given notice of an adjournment motion about the railway accident. It is a very serious accident Sir.

MR. SPEAKER : No, No. I need not tell the hon. Member as he has been here for one year. The Railway Minister